

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No.

244/95

Transfer Application No.

Date of Decision : 29.5.95

Murarilal Sharma

Petitioner

Mr. C.M. Jha

Advocate for the
Petitioners

Versus

U.O.I. & Ors.

Respondents

Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri P.P.Srivastava, Member(A)

(1) To be referred to the Reporter or not ?

(2) Whether it needs to be circulated to
other Benches of the Tribunal?

✓
V.C.

trk

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PESCOT ROAD, BOMBAY 400001

O.A. NO. 244/95

Muratilal Sharma

..Applicant

v/s

Union of India & another

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.

Hon. Shri P.P.Srivastava, Member(A)

ORAL JUDGMENT:

DATED: 29.5.95

(Per: M.S.Deshpande, Vice Chairman)

Heard Mr. C.M. Jha, counsel for the applicant. Mr. S.K.Nimkar, Inspector, from the office of Respondent no.2 is present. The only point which is being pressed on behalf of the applicant is that the appeal filed against minor penalty on 23.11.93 has not been decided and that the respondents should be directed to consider that appeal. We, therefore, direct the respondents to consider the said appeal within two months from the date of communication of this order. With this direction the O.A. is disposed of.

(P.P.Srivastava)

Member(A)

(M.S.Deshpande)

Vice Chairman